

On the whole, the results have been satisfactory despite the drought conditions which prevailed in the State during the period.

(c) Farm forestry is being promoted under the Social Forestry Programme for which funds are mostly provided in the State Plans. In addition, there is a Centrally Sponsored Scheme for encouraging Decentralised Peoples' Nurseries, under which seedlings are raised primarily for farm forestry. The total provision for this Scheme in 1990-91 is Rs. 1700 lakhs.

[English]

Jurisdiction of CAT over Kendriya Vidyalaya Sangathan

6088. SHRIGULAB CHAND KATARIA: Will the PRIME MINISTER be pleased to state:

(a) whether All India Kendriya Vidyalaya Teachers Association has been demanding that Kendriya Vidyalaya Sangathan be brought within the jurisdiction of Central Administration Tribunal (CAT); and

(b) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON) (a) and (b). Yes, Sir, the Association has been demanding that the Kendriya Vidyalaya Sangathan be brought under the jurisdiction of Central Administrative Tribunal (CAT). Kendriya Vidyalaya Sangathan, being a society under Societies' Registration Act, does not automatically come under the jurisdiction of Central Administrative Tribunal. Section 14 (2) of the CAT act 1985. empow-

ers the Central Government to issue a notification for bringing corporations/societies owned or controlled by the Government of India within the Jurisdiction of Central Administrative Tribunal in regard to service matters of the employees of such bodies. No such notification for Kendriya Vidyalaya Sangathan has been issued in this regard.

Amendment of U. P. Protection of Trees Act 1976

6089. SHRI KUSUMA KRISHNA MURTHY: Will the PRIME MINISTER be pleased to state:

(a) Whether Uttar Pradesh Government propose to amend Uttar Pradesh Protection of Trees Act, 1976 by conferring right on peasants for felling trees;

(b) if so, whether it is against the declared policy of protection and prevention of the environment;

(c) whether Uttar Pradesh Government has also approached the Central Government and sought amendment of the Forest (Conservation) Act, 1980 which is reported by them to be impeding development of hill regions; and

(d) the reaction of Government in this regard and what action has been taken to persuade Uttar Pradesh Government to give up their move for amendment of U. P. Tree Protection Act, 1976?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): (a) The proposal to amend the Uttar Pradesh Protection of Tree Act, 1976, is under consideration of the State Government.

(b) The State Government has been

advised to ensure that the interests of environment protection, ecological security and forest conservation are fully safeguarded.

(c) The Government of Uttar Pradesh has sent suggestions regarding relaxation in regard to compensatory afforestation as part of forest diversion proposals under the Forest (Conservation) Act, 1980 regarding the hilly areas of the State. No specific proposal for amendment of the forest (Conservation) Act, 1980 has been received from the State Government in respect of development of the hill regions.

(d) Does not arise in view of (b) and (c) above.

Areas Declared as Reserved Forests in U. P.

6090. SHRIC. M. NEGI: Will the PRIME MINISTER be pleased to state:

(a) the details of areas declared as reserved forests in U.P., district-wise; and

(b) the steps being taken to ensure that the reserved forests are not encroached?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI):

(a) According to the information given by the state government the details of the areas declared as reserved forests in U. P. district-wise are furnished in the Statement attached.

(b) The following steps have been taken to ensure that the reserved forests are not encroached upon:

1. The regular field staff is responsible for prevention of encroachments.

2. In areas sensitive to encroachment and felling, special police force is posted.

3. Units of ex-Army men and Police Armed Guard Squads have been created to protect the forest areas.

4. At the time of revision of working plan proposals are incorporated for the reduction of area of forest beats so that the supervision is more effective.

STATEMENT

Annexure

Districtwise details of Reserved Forest in U. P. (As on 31.3.1988) are as under:-

<i>Region/District</i>	<i>Area under Reserved Forests (In Hectares)</i>
<i>1</i>	<i>2</i>
<i>Hill Region</i>	
Almora	1,47,197
Pithoragarh	1,31,720
Nainital	3,61,253